



2026:AHC:16991

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5402 of 2025

Matsya Jivi Sahkari Samiti Limited

.....Petitioner(s)

Versus

The Board Of Revenue And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Piyush Patel, Pradeep Kumar
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Pradeep Kumar-VI, learned counsel for the petitioner, Mr. Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following reliefs:

"(i) issue a writ order or direction in the nature of mandamus directing to the respondent no.1 decide the stay application dated 15.12.2024 within stipulated period fixed by this Hon'ble Court and till disposal of stay application stay the effect and operation of the impugned order dated 28.11.2024 passed by respondent no.2.

(ii) issue a writ, order or direction in the nature of mandamus directing the respondent no.3 not approved the auction dated 12.12.2024 (not create third party right) regarding gata no.203F area 6.0593 hectare situated at Village- Matkopa, Block- Ghughali, Tehsil- Sadar, District- Maharajganj in favour of the respondent no.5 till disposal of stay application or till disposal of revision pending before the respondent no.1.

(iii) issue a writ, order or direction in the nature of mandamus directing the respondent no.1 decide the revision no.63 of 2025 (Matsya Jivi Sahkari Samiti Vs. Navik Jal Majdoor Matsya Jivi Sahkari Samiti Limited and others) within stipulated period fixed by this Hon'ble Court pending in the court of respondent no.1."

3. Learned counsel for the petitioner submitted that the petitioner was

granted fisheries lease, which has been cancelled in illegal and arbitrary manner. He further submitted that the petitioner has filed revision under Section 210 of U.P. Revenue Code, 2006 against the order of cancellation of fisheries lease along with stay application which is pending before respondent no.2/ Board of Revenue since 2025. He further submitted that appropriate direction be issued for respondent no.1 to decide the stay application dated 15.12.2024 within stipulated period.

4. I have considered the argument advanced by learned counsel for the parties and perused the records.

5. There is no dispute about the fact that the revision under Section 210 of U.P. Revenue Code, 2006 filed by petitioner along with stay application is pending before respondent no.1/ Board of Revenue.

6. Considering the entire facts and circumstances of the case, the instant petition is finally disposed of directing the respondent no.1/ Board of Revenue, U.P. at Prayagraj to decide the aforementioned Revision No.63 of 2025 (Matsya Jivi Sahkari Samiti Vs. Navik Jal Majdoor Matsya Jivi Sahkari Samiti Limited and others) on merits after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him. It is further directed that before deciding the aforementioned revision every pending applications shall be disposed of by the Board of Revenue in accordance with law.

(Chandra Kumar Rai,J.)

January 22, 2026

Rameez